

[Shri K. C. Pant]

dated the 3rd June, 1967.
[Placed in Library, see No. LT-658/67].

(iv) The Customs and Central Excise Duties Export Draw-back (General) thirty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-659/67].

(v) The Customs and Central Excise Duties Export Draw-back (General) thirty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-660/67].

(vi) The Customs and Central Excise Duties Export Draw-back (General) thirty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 838 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-661/67].

(4) A copy of the Central Excise (Eleventh Amendment) Rules, 1967, published in Notification No. G.S.R. 788 in Gazette of India dated the 26th May, 1967 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-662/67].

(5) A copy of the Insurance (Amendment) Rules, 1967, published in Notification No. G.S.R. 826 in Gazette of India dated the 3rd June, 1967, under sub-section (3) of section 114 of the Insurance Act, 1938 [Placed in Library, see No. LT-663/67].

(6) A copy of the Income-tax (Third Amendment) Rules, 1967, published in Notification No. S.O. 1949 in Gazette of India dated the 30th May, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library, see No. LT-664/67].

12.50 hrs.

ELECTION TO COMMITTEE

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): On behalf of Dr. S. Chandrasekhar, I move the following:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

12.51 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: The question is:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.51 hrs.

MATTER UNDER RULE 377 FIFTH STEEL PLANT

श्री: मधु लिवरे (मुंगेर): अध्यक्ष महोदय, मैं नियम 377 के मातहत इस्पताल मंत्री के एक बयान की ओर ध्यान दिलाना चाहता हूँ जो उन्होंने इंदौर में किया था। उस में उन्होंने नीति सम्बन्धी घोषणा एक समाचारपत्रों के सम्मेलन में की थी जबकि